

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI

OA No 40 OF 2024

IN THE MATTER OF:

NEWS ITEM PUBLISHED ON 25 JANUARY 2024 IN THE EENADU NEWSPAPER
REGARDING DISCHARGE OF LIQUID WASTES IN LAKH LITERS INTO DIFFERENT
RIVERS IN ANDHRA PRADESH

..... Applicant

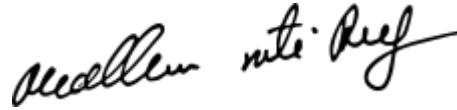
Vs

THE CHIEF SECRETARY TO GOVT OF ANDHRA PRADESH AND OTHERS.

.... Respondents

AFFIDAVIT FILED BY R3- SALUR MUNICIPALITY
PARVATHIPURAM MANYAM DISTRICT

DATE- 20.04.2024



M/s MADHURI DONTI REDDY
ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

**IN THE HON'BLE NATION GREEN TRIBUNAL,
SOUTHERNZONE CHENNAI**

(Through video conference – Suo Motu)

ORIGINAL APPLICATION NO. 40 of 2024(SZ)

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Chennai

Dt:- 20-04-2024

**MEMORANDUM OF ORIGINAL APPLICATION
(Rule-15 of the National Green Tribunal Act, 2010)
IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN
ZONE, CHENNAI**

(Through Video Conference - Suo Motu)

Original Application No. 40 OF 2024 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU
Based on the News Item in Eenadu
Newspaper, dt 25.01.2024, "Liquid
Wastes have been discharged into
Different Rivers in the State of Andhra
Pradesh".

.... Applicant

AND

1. **The Chief Secretary to Govt. of Andhra Pradesh,**
1st Block, 1st Floor, Interim Government Complex,
A.P Secretariat Office, Velagapudi, Guntur
Andhra Pradesh- 522237
Phone:8632441024, Email: cs@ap.gov.in
2. **Special Chief Secretary to Govt. of Andhra Pradesh,**
Department of Environment, Forest, Science and Technology,
4th Ground Floor, Room No:268,
A.P Secretariat Office, Velagapudi, Guntur
Andhra Pradesh- 522237
Phone:8632444438. Email: splcs_efst@ap.gov.in
3. **The Secretary to Govt. of Andhra Pradesh, Municipal Administration
and Urban Development Department,**
2nd Block, Ground Floor, Room No:140,
A.P Secretariat Office, Velagapudi, Guntur
Andhra Pradesh- 522237
Phone:8632442024. Email: prlsecy_maud@ap.gov.in



Deponent

4. **The Chairman, Andhra Pradesh Pollution Control Board,**
 D.No.33-26-14 D/2, Near Sunrise Hospital,
 Pushpa Hotel Centre, Chalamavari Street,
 Kasturibaipet, Vijayawada -520010.
 Phone: 8662463202. Email: chairman@appcb.gov.in

5. **The Principal Secretary, Water Resources Department, Govt. of Andhra Pradesh,**
 Address: 4th Block, 1st Floor Room No:216,
 A.P Secretariat Office, Velagapudi,
 Guntur - 522237
 Phone: 0863-2444248 Email: splcs-wrd@ap.gov.in

... Respondent(s)

COUNTER AFFIDAVIT FILED BY THE RESPONDENT NO 3

I, P Prema Prasanna Vani, BE,MBA W/o late N. Krishna, IAS aged about 52 years, Occ. Special Grade Municipal Commissioner, Salur Municipality, Parvathipuram Manyam District, do hereby solemnly and sincerely affirm and state as follows:

1. I am the 3rd Respondent herein and as such I am well acquainted with fact of the case.
2. This respondent denies each and every averment made in the Suo Moto application as false and incorrect except those that are specifically admitted herein this Counter Affidavit.
3. It is to respectfully submit that the Vegavathi River is crossing in the entrance of the Salur Town and permeates entire Salur Town. The Town was formed on one side of the Vegavathi River and appropriate measures will be taken in due course to prevent the flow of waste water.
4. It is to further submit that the daily generation of sewage is 2.0 MLD. In order to address the merging of sewerage into Vegavathi river, the Government of Andhra Pradesh has taken up the Project under AMRUT


Deponent

2.0, "Sewage and Septage Management with Construction of STP in Salur Municipality" with 7.50 MLD capacity for which suitable land for construction of STP has been identified. In this regard, a detailed proposal has been submitted for construction of sewage treatment plant in Survey No.235 covering an extent of 2.55 acres through land acquisition at Gumadam Village which is in the Salur Municipality, as there is no government land is available. The Government sanctioned Rs.1.59 Crores for land acquisition for construction of Sewage Treatment Plant.

5. It is to submit that since the land owners (farmers) objected for construction of STP as there is a Village Goddess Temple nearer to the proposed site. Now the Revenue Authorities are searching for another suitable site. It is submitted that suitable site will be identified shortly, construction of STP will be taken up by the Salur Municipality.
6. In the meanwhile, wired meshes will be arranged within 3 months at the end points of the drainage system to curb the garbage etc, and the STP will be constructed after acquisition of suitable land.
7. It is to submit that the Salur Municipality is very much concerned about the community health and is taking all the steps to prevent merging of sewerage in Vegavathi river by all means. The Proposed STP will facilitate to treat the sewerage into treated water which will be used for other water requirements other than drinking water purposes.
8. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise the additional counter in the course of proceedings, if required.



Deponent

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal maybe pleased to pass an appropriate order in the above OA No. 40 of 2024 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render Justice

Solemnly affirmed and signed
his name in my presence
on this 24 th day of March, 2024



Deponent




Deponent
Before Me

Advocate

VERIFICATION

I, P Prema Prasanna Vani, BE, MBA W/o N. Krishna, IAS aged about 52 years, Occ. Special Grade Municipal Commissioner, Salur Municipality, Parvathipuram manyam District, on behalf of the respondent 3 do hereby verify and state that the contents of the above paras of the Affidavit are true and correct to the best of my knowledge and belief, based on information and records available.

Hence verified on this 24th day of March, 2024.



Deponent